

NATIONAL COMPANY LAW TRIBUNAL
COURT ROOM NO. 1,
MUMBAI BENCH

Item No. 31

IA 2098/2024, IA 1878/2020 IN C.P. (IB)/2205(MB)2019

CORAM:

SH. PRABHAT KUMAR JUSTICE VIRENDRASINGH BISHT (Retd.)
HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF THE HEARING ON 18.06.2024

NAME OF THE PARTIES: STATE BANK OF INDIA V/s JET
AIRWAYS INDIA LIMITED

Under Sec 7 Sec 60(5) of Insolvency and Bankruptcy Code, 2016

ORDER

IA 2098/2024-

1. Ld. Sr. Counsel Mr. Ritin Rai for the Applicant is present. Ld. Sr. Counsel Mr. Vikram Nankani for the Respondent No. 3 is present and Adv. Malhar Zatakia for the Authorized Representative of the RP & MC is also present.
2. Authorized Representative for the Monitoring Committee seeks some time to have instruction as to their liability in relation to dues to the date of the actual sale of the Aircraft.
3. Ld. Counsel for the MIAL asserts their lien over the aircrafts which were parked in their space.
4. No party shall file any Affidavit in the present matter without prior leave of this Bench.

5. Ld. Authorized representative is directed to seeks clarification on the proposal from MC.
6. List this matter on **08.07.2024** for further consideration.

IA 1878/2020-

1. Adv. Melhar Zatakia for the Resolution Professional is present and Adv. Saurabh Bachhawat for the Respondent is also present.
2. Ld. Counsel informs that the Attorney for the Applicant has passed away and seeks to engage another counsel in place thereof.
3. List this matter on **25.07.2024** for further consideration.

Sd/-
PRABHAT KUMAR
MEMBER (TECHNICAL)

Sd/-
JUSTICE VIRENDRASINGH BISHT
MEMBER (JUDICIAL)

Neeraj